

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

O.A No. 2091/96

New Delhi this the 23th day of April, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri R.K. Ahooja, Member (A)

1. Cable Snyojak Sangarsh Samiti,
F Block, Connaught Place,
New Delhi, through its Circle
Secretary Shri Sher Singh.
2. Shri Ram Prakash Sharma,
Cable Splicer,
G-218, Jagjeet Nagar,
Gali No.1 Shadra, Delhi-53

... Applicants

(By Advocate Shri K.P. Sunder Rao)

Vs.

1. Union of India, through
its Secretary,
Department of Telecommunication/Telcom.,
Sanchar Bhawan, Ashoka Road,
New Delhi.
2. Mahanagar Telephone Nigam Ltd.,
Khurshid Lal Bhawan, Delhi Telephones,
New Delhi.

(By Advocate Shri V.K. Rao)

... Respondents

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Shri K.P.S. Rao, learned counsel for the applicants has submitted that the main grievance of the applicants is that the respondents have not considered their representations dated 18.3.96 followed by several reminders on 16.10.96, 27.12.96, 6.2.97 and 24.2.1997. He submits that the applicants would be satisfied if a direction is given to the respondents to consider these representations and give reply to them within a time frame of two months. Shri V.K. Rao, learned counsel/has no objection, if such direction is given to Respondent 1.

2. In the above facts and circumstances, this OA is disposed of with the following directions to Respondent 1:-

The respondent 1 shall consider the representations made by the applicants referred to above and pass a speaking

JS

and reasoned order thereon with intimation to the applicants within a period of three months from the date of receipt of a copy of this order.

No order as to costs.

~~Reddy~~
(R.K. Aboja)
Member (A)

~~Lakshmi~~
(Smt. Lakshmi Swaminathan)
Member (J)

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